

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.1280/95

New Delhi this the 3rd day of August 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (J)

Sant Ram
R/o 1251/A, Vill. Maliyana
Meerut (UP)

...Applicant.

Versus

1. General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Personnel Officer
DRM Office
New Delhi.
3. Senior Security Commissioner
Railway Protection Force
New Delhi.

...Respondents.

O R D E R (oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

None for the applicant though called twice, but we have perused the application. The applicant who is a member of the Railway Protection Force has filed this application under section 19 of the AT Act for a direction to the respondents to allow him to join duty and to release his salary with interest and consequential benefits. It has been held by the Calcutta bench of the CAT in Bhola Nath Vs. UOI & Others reported in 1991 16 Administrative Tribunal's cases 125 that personnel of the Railway Protection Force is outside the jurisdiction of the CAT. We are in agreement with the view taken by the Calcutta bench. Therefore this Tribunal has no jurisdiction to entertain the application. The application is, therefore, rejected. The applicant is at liberty to approach appropriate forum for redressal of his grievances.

Ready :
(R.K.Ahooja)
Member (A)
aa.

(A.V.Haridasan)
Vice Chairman (J)